

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH AT JODHPUR

Original Application No. 203/2009

Dated this the 8th day of April, 2011

CORAM

HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER

HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER

R.S.Chauhan S/o Shri Madan Singh aged 53 years, Stenographer in the Office of All India Radio, Jodhpur, Resident of D-174, Saraswati Nagar, Jodhpur.

....Applicant.

Vs.

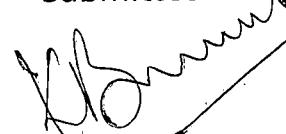
1. Union of India through Secretary, Ministry of Information and Broadcasting, New Delhi.
2. Bhartiya Prasaran Nigam, Akashwani Bhawan, Parliament Street, New Delhi through its Director General.
3. Deputy Director (Administration), Bhartiya Prasaran Nigam, Akashwani Bhawan, Parliament Street, New Delhi
4. Assistant Station Engineer, All India Radio, Jodhpur.
5. Station Director, All India Radio, Jodhpur.

....Respondents

Present : Mr. Kuldeep Mathur, for the Respondents.

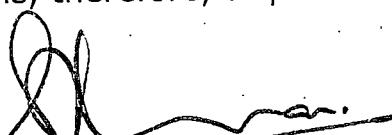
O R D E R (Oral)
[PER DR. K.B.SURESH, JUDICIAL MEMBER]

Heard the matter in the absence of learned counsel for applicant, however, we had the benefit of hearing the applicant himself personally. He would say that his elder daughter is married and his second daughter is doing her MBA and his son is studying in B.A. first year, therefore, his children are grown up and reasonably settled. He had also another claim that the persons with the longest stay has not been transferred but, he had been selectively and punitively transferred which causes him prejudice. He had mentioned the names of the persons with longest stay in Jodhpur and submitted that he cannot be

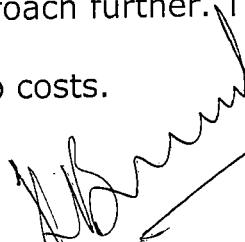


discriminated, although they are not parties before this Tribunal. It is also not clear whether they are working on the same post on equivalent footing.

2- Apparently, in view of the fact that the children of the applicant had grown up and reasonably settled, further question of retaining the applicant at Jodhpur on the ground of mid-session disturbance is not available. But, the respondents are directed to consider the issue of applicant's longest stay at Jodhpur and pass an appropriate speaking order within one month from today and serve a copy on the applicant. He will have a breathing time of next one month before his relief if at all, and if he is aggrieved with it liberty to approach further. The OA is, therefore, disposed of with no order as to costs.



(Sudhir Kumar)
AM



(Dr.K.B.Suresh)
JM

Jrm